

**IN THE HIGH COURT OF JUDICATURE AT PATNA
FIRST APPEAL No.230 of 2007**

Shailendra Prasad Srivastava

... .. Appellant/s

Versus

Baidya Nath Prasad Verma & Ors.

... .. Respondent/s

Appearance :

For the Appellant/s : Mr. Gautam Govind, Advocate
For the Respondent/s : None

**CORAM: HONOURABLE MR. JUSTICE RAMESH CHAND MALVIYA
ORAL ORDER**

22 29-01-2026

As per Office notes dated 28.01.2026, It appears that I.A. No. 8 of 2018 (I.A. No. 9150 of 2018) is not filed within the prescribed time. Since this application is not in time, learned counsel for the appellant may perhaps be directed to file a limitation petition in this regard.

2. Learned counsel for the appellant submits that there is delay in filing the aforementioned I.A. be condoned.

3. Accordingly, delay in filing the aforementioned I.A. be condoned and the present appeal be listed under appropriate heading.

(Ramesh Chand Malviya, J)

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